

Office of Directorate General of Foreign Trade, New Delhi
Para 4.7 of HBP cases

MEETING NUMBER : 8/83-ALC1/2020 MEETING DATE : 09.10.2020

Case No.:69/3/83-ALC1/2019	Party Name:AGRISOL (INDIA) PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status:Deferred
HQ File :01/83/050/00188/AM20/	RLA File :66/24/040/00002/AM20/	Lic.No/Date:6610000034 17.06.2019	Defer Date: 4.11.2020
1 Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 27.10.2020: (i) Complete Chemical reaction with molecular Weight. (ii) %Yield on Molar basis for each step of manufacturing process. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

Case No.:35/8/83-ALC1/2019	Party Name:MANI AGRO CHEM PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020	Status:Deferred								
HQ File :01/83/050/00499/AM20/	RLA File :32/24/040/00086/AM20/	Lic.No/Date:3210079264 02.12.2019	Defer Date:4.11.2020								
2 Decision : The committee considered the case as per agenda and decided to ratify the norms as under:- <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>MAGNESIUM SULPHATE</td><td>1 Kg</td><td>MAGNESIUM OXIDE MGO 85% MIN SIZE 200 MESH</td><td>0.188 Kg</td></tr> </tbody> </table> RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				Export Item	Qty	Import Item	Qty	MAGNESIUM SULPHATE	1 Kg	MAGNESIUM OXIDE MGO 85% MIN SIZE 200 MESH	0.188 Kg
Export Item	Qty	Import Item	Qty								
MAGNESIUM SULPHATE	1 Kg	MAGNESIUM OXIDE MGO 85% MIN SIZE 200 MESH	0.188 Kg								

Case No.:36/8/83-ALC1/2019	Party Name:MEHTA PRINT ARTS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status:Deferred
HQ File :01/83/050/00500/AM20/	RLA File :05/24/040/00527/AM20/	Lic.No/Date:0510412754 03.12.2019	Defer Date:4.11.2020
3 Decision : Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 27.10.2020: 1. Manufacturing process indicating Dimension and specification of Import and export items. 2. Net import content in the export item. 3. Calculation for requirement of raw material for the manufacture of export item giving drawing / lay out cutting etc., of raw material to obtain export item. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

4	Case No.: 37/8/83-ALC1/2019	Party Name:MEHTA STONE CONSORTIUM	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00501/AM20/	RLA File :05/24/040/00526/AM20/	Lic.No/Date:0510412757 03.12.2019	Defer Date:4.11.2020
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.				

5	Case No.: 38/8/83-ALC1/2019	Party Name: INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00502/AM20/	RLA File :05/23/040/00322/AM20/	Lic.No/Date:0510412759 03.12.2019	Defer Date:4.11.2020
Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13.10.2020: (i) Density/Specific Gravity of Export item No. 2 may be given as approved by CIB. (ii) Export Quantity for Export item No. 2 may be shown in weight terms. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.				

6	Case No.: 39/8/83-ALC1/2019	Party Name: UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Reject
	HQ File :01/83/050/00503/AM20/	RLA File :03/95/040/00864/AM20/	Lic.No/Date:0310833195 04.12.2019	
Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 26.02.2020 and Final reminder on 29.07.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019. Hence, the Committee decided to Reject the case.				

7	Case No.: 40/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00504/AM20/	RLA File :02/24/040/00127/AM20/	Lic.No/Date:0210209587 04.12.2019	
Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.				

8	Case No.: 41/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
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	HQ File :01/83/050/00505/AM20/	RLA File :02/24/040/00128/AM20/	Lic.No/Date:0210209588 04.12.2019	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

	Case No.:42/8/83-ALC1/2019	Party Name:KIM CHEMICALS LTD.	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Deferred
9	HQ File :01/83/050/00506/AM20/	RLA File :03/94/040/00543/AM20/	Lic.No/Date:0310833220 04.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information so far. Party has not sent application copy and the required technical data. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:43/8/83-ALC1/2019	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Deferred
10	HQ File :01/83/050/00507/AM20/	RLA File :06/24/040/00069/AM20/	Lic.No/Date:0610039358 05.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 27.10.2020: (i) To indicate net import content of each raw material in the export item. (ii) Calculation for requirement of raw material indicating indigenous raw material/s to use and wastage. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

	Case No.:44/8/83-ALC1/2019	Party Name: PLASMIX PVT LTD	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Deferred
11	HQ File :01/83/050/00508/AM20/	RLA File :07/24/040/00194/AM20/	Lic.No/Date:071011579 0 05.12.2019	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (NL) for providing the comments. The Case is relisted on 4.11.2020.			

	Case No.:48/8/83-ALC1/2019	Party Name: HEM CORPORATION(A DIV. OF HEM CORPORATION PVT.LTD	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Rejected
12	HQ File :01/83/050/00512/AM20/	RLA File :03/94/040/00661/AM20/	Lic.No/Date:0310833245 05.12.2019	
	Decision : The Committee considered the case as per agenda in presence of technical members and it			

was noted the applicant want to export Perfumed Incenses Sticks (Agarbatti) and applied input item is Raw Incense Sticks. Committee observed that party has not given any specifications of Raw Incense Sticks and export item. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.

13	Case No.:49/8/83-ALC1/2019	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00513/AM20/	RLA File :03/89/040/00120/AM20/	Lic.No/Date:0310833249 05.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) Copy of CIB Registration showing approved composition of export item. (ii) Complete technical details as per 4 E. (iii) Past production-consumption data certified by Central Taxes & GST Authorities for the y 2018-18-19 and 2019-20. (iv) % Yield on molar basis for each step of manufacturing process. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

14	Case No.:50/8/83-ALC1/2019	Party Name:SHASHI EXPORTS,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Reject
	HQ File :01/83/050/00514/AM20/	RLA File :07/24/040/00136/AM20/	Lic.No/Date:0710115799 06.12.2019	
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Scented Agarbatti and applied input item is Raw Agarbatti Sticks. Committee observed that party has not given any specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

15	Case No.:51/8/83-ALC1/2019	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00515/AM20/	RLA File :03/94/040/00714/AM20/	Lic.No/Date:0310833306 09.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it			

was noted that the firm has not furnished the information so far. Deficiency letter issued on 26.02.2020. Reminder on 05.06.2020 and Final Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.

16	Case No.:52/8/83-ALC1/2019	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00516/AM20/	RLA File :03/94/040/00713/AM20/	Lic.No/Date:0310833307 09.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information so far. Deficiency letter issued on 26.02.2020. Reminder on 05.06.2020 and Final Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

17	Case No.:53/8/83-ALC1/2019	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00517/AM20/	RLA File :05/23/040/00348/AM20/	Lic.No/Date:0510412831 10.12.2019	Defer Date:4.11.2020
	Decision: The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 05.06.2020 and Final Reminder on 29.07.2020 and again Final Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

18	Case No.:54/8/83-ALC1/2019	Party Name:INDOGULF CROSCIENCES LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00518/AM20/	RLA File :05/23/040/00351/AM20/	Lic.No/Date:0510412834 10.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 05.06.2020 and Final Reminder on 29.07.2020 and again Final Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

19	Case No.:56/8/83-ALC1/2019	Party Name:DNS FINE CHEMICALS & LABORATORIES (P) LTD.	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Approved							
	HQ File :01/83/050/00520/AM20/	RLA File :03/94/040/00698/AM20/	Lic.No/Date:0310833325 10.12.2019								
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>Period Acid (50% solution)</td><td>1 Kg</td><td>IODINE</td><td>0.279 Kg</td></tr></table>				Export Item	Qty.	Import item	Qty.	Period Acid (50% solution)	1 Kg	IODINE
Export Item	Qty.	Import item	Qty.								
Period Acid (50% solution)	1 Kg	IODINE	0.279 Kg								

Periodic Acid Crystal	1 Kg	IODINE	0.557 Kg
Sodium Metaper Iodate	1 Kg	IODINE	0.594 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.:58/8/83-ALC1/2019	Party Name:RAAH HOME SOLUTIONS LLP	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
HQ File :01/83/050/00522/AM20/	RLA File :03/95/040/00898/AM20/	Lic.No/Date:0310833339 11.12.2019	Defer Date:4.11.2020
20	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 27.10.2020 issued by DGFT: 1. Specification of both import and export items, giving net import content in the export item. 2. To give drawing design of the export item. 3. Calculation for the requirement of both the import item indicating separately the wastage claimed. 4. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.		

Case No.:69/8/83-ALC1/2019	Party Name:BMD VENTURE PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Rejected
HQ File :01/83/050/00533/AM20/	RLA File :13/24/040/00185/AM20/	Lic.No/Date:1310049470 11.12.2019	
21	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Incenses Sticks (Agarbatti) and applied input item is Raw Incense Sticks. Committee observed that party has not given any specifications of Raw Incense Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.		

Case No.:119/8/83-ALC1/2019	Party Name:RAAH HOME SOLUTIONS LLP	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
HQ File :01/83/050/00583/AM20/	RLA File :03/95/040/00895/AM20/	Lic.No/Date:0310833338 11.12.2019	Defer Date:4.11.2020
22	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 27.10.2020: 1. Specification of both import and export items, giving net import content in the export item. 2. To give drawing design of the export item. 3. Calculation for the requirement of both the import item indicating separately the wastage claimed. 4. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.		

23	Case No.: 61/8/83-ALC1/2019	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00525/AM20/	RLA File :05/24/040/00556/AM20/	Lic.No/Date:0510412876 12.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder has been sent to the firm on 29.07.2020. The Case is re-listed for 4.11.2020.			

24	Case No.:64/8/83-ALC1/2019	Party Name:PRO-LIFE BIO-CHEMICAL INDUSTRIES (P) LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00528/AM20/	RLA File :03/95/040/00820/AM20/	Lic.No/Date:0310833380 12.12.2019	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under by taking with 90%x80%x80%yield in 3 steps:-			
	Export Item	Qty.	Import item	Qty.
	Solvent Blue 63 (C.I.No.61520)	1 Kg	1-NITROANTHRAQUINONE	1.284 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

25	Case No.: 65/8/83-ALC1/2019	Party Name:INDOGULF CROPS SCIENCES LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00529/AM20/	RLA File :05/23/040/00357/AM20/	Lic.No/Date:0510412895 13.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 and Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

26	Case No.: 70/8/83-ALC1/2019	Party Name:SARATHI INTERNATIONAL INC.,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00534/AM20/	RLA File :07/24/040/00197/AM20/	Lic.No/Date:0710115851 13.12.2019	Defer Date:4.11.2020
	Decision: The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Agarbatti and applied input item is Raw Agarbatti 8 and 9 inches machine made. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance			

Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.

27	Case No.:74/8/83-ALC1/2019	Party Name:ICPA HEALTH PRODUCTS LIMITED.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00538/AM20/	RLA File :03/94/040/00750/AM20/	Lic.No/Date:0310833420 13.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 and Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

28	Case No.:76/8/83-ALC1/2019	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00540/AM20/	RLA File :05/23/040/00071/AM20/	Lic.No/Date:0510412928 16.12.2019	
	Decision : Committee decided to clear this case as per Public notice 24/2015-20 dated 07.10.2020.			

29	Case No.:77/8/83-ALC1/2019	Party Name:UPL LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00541/AM20/	RLA File :03/95/040/00876/AM20/	Lic.No/Date:0310833437 16.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) Copy of CIB Registration showing approved composition of export item. (ii) Complete technical details as per 4 E. (iii) Past production-consumption data certified by Central Taxes & GST Authorities for the year 2019 and 2019-20. (iv) % Yield on molar basis for each step of manufacturing process. (v) Committee also decided that a letter should be written to jurisdictional GST authorities as well as jurisdictional Customs authorities to ascertain production consumption data relating to the import and export. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020..			

30	Case No.:80/8/83-ALC1/2019	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
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HQ File :01/83/050/00544/AM20/	RLA File :05/24/040/00562/AM20/	Lic.No/Date:05104129 38 17.12.2019	
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty.	Import item	Qty in Kgs
Amope Pedi Polish	9000 Kg	Tromethamine	64.260
		FRAGRANCE LN46861 MOD	12.852
		Stearic Acid BP Powder	144.126
		White Beeswax (Cera Alba)	144.126
		Lactic acid	9.180
		Multifruit BSC	23.55
		Pumice Grains No. 3	1836
		Cetyl Esters Wax	144.126
		Paraffin Wax 52-54	1814.886
		Tegin M Glyceryl Stearate Veg (Glyceryl stearate)	144.126
		Euxyl K340	55.080
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

31	Case No.:81/8/83-ALC1/2019	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00545/AM20/	RLA File :05/24/040/00567/AM20/	Lic.No/Date:0510412940 17.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 19,10,2020: (i) Copy of DML for the export items. (ii) Master Batch formula for export items. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

32	Case No.:82/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00546/AM20/	RLA File :02/24/040/00133/AM20/	Lic.No/Date:0210209613 17.12.2019	
	Decision: The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

33	Case No.:83/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020	Status: Deferred
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			4.11.2020	
	HQ File :01/83/050/00547/AM20/	RLA File :02/24/040/00134/AM20/	Lic.No/Date:0210209614 17.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

	Case No.:84/8/83-ALC1/2019	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
34	HQ File :01/83/050/00548/AM20/	RLA File :05/24/040/00569/AM20/	Lic.No/Date:0510412945 17.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:86/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
35	HQ File :01/83/050/00550/AM20/	RLA File :02/24/040/00135/AM20/	Lic.No/Date:0210209615 17.12.2019	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

	Case No.:87/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
36	HQ File :01/83/050/00551/AM20/	RLA File :02/24/040/00136/AM20/	Lic.No/Date:0210209616 17.12.2019	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

	Case No.:85/8/83-ALC1/2019	Party Name:SUDEEP PHARMA PRIVATE LTD.,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
37	HQ File :01/83/050/00549/AM20/	RLA File :34/24/040/00008/AM20/	Lic.No/Date:3410045718 18.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

38	Case No.:88/8/83-ALC1/2019	Party Name:INDOTAN CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2020	Status: Deferred
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			4.11.2020	
	HQ File :01/83/050/00552/AM20/	RLA File :02/24/040/00141/AM20/	Lic.No/Date:0210209618 18.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

39	Case No.:89/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00553/AM20/	RLA File :02/24/040/00137/AM20/	Lic.No/Date:0210209619 18.12.2019	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

40	Case No.:90/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00554/AM20/	RLA File :02/24/040/00138/AM20/	Lic.No/Date:0210209620 18.12.2019	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

41	Case No.:91/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status Case Approved
	HQ File :01/83/050/00555/AM20/	RLA File :02/24/040/00140/AM20/	Lic.No/Date:0210209626 18.12.2019	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

42	Case No.:92/8/83-ALC1/2019	Party Name:CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Rejected
	HQ File :01/83/050/00556/AM20/	RLA File :31/83/040/00125/AM20/	Lic.No/Date:3110067632 18.12.2019	
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information against the D/L issued on 02.06.2020. .Reminder on 27.07.2020 and Final Reminder has been sent to the firm on 15.10.2020.Hence, the committee decided to reject the case.			

43	Case No.:93/8/83-	Party Name:R K	Meet No/Date:8/83-	Status:
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	ALC1/2019	PRODUCTS	ALC1/2020 4.11.2020	Deferred
	HQ File :01/83/050/00557/AM20/	RLA File :06/24/040/00072/AM20/	Lic.No/Date:0610039372 19.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:94/8/83-ALC1/2019	Party Name:SUDEEP PHARMA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
44	HQ File :01/83/050/00558/AM20/	RLA File :34/24/040/00280/AM20/	Lic.No/Date:3410045725 19.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020			

	Case No.:95/8/83-ALC1/2019	Party Name:ARJUNA NATURAL PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Reject
45	HQ File :01/83/050/00559/AM20/	RLA File :10/24/040/00078/AM20/	Lic.No/Date:1010060352 20.12.2019	Defer Date:4.11.2020
	Decision: : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 26.02.2020 and Final reminder on 29.07.2020 as per Policy Circular No. 23/2015-20 dated 15.05.2019.Hence, the Committee decided to Reject the case.			

	Case No.:97/8/83-ALC1/2019	Party Name:KWALITY CHEMICAL INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
46	HQ File :01/83/050/00561/AM20/	RLA File :03/94/040/00786/AM20/	Lic.No/Date:0310833586 20.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020& Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:98/8/83-ALC1/2019	Party Name:PARIMAL MANDIR ,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Rejected
47	HQ File :01/83/050/00562/AM20/	RLA File :07/24/040/00208/AM20/	Lic.No/Date:0710115885 20.12.2019	

Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Agarbattis and applied input item is Raw Agarbatti 8 and 9 inches. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.

48	Case No.:99/8/83-ALC1/2019	Party Name:PATIL PARIMALA WORKS	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Rejected
	HQ File :01/83/050/00563/AM20/	RLA File :07/24/040/00189/AM20/	Lic.No/Date:0710115886 20.12.2019	
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Agarbatti and other Odiriferous preparations which operate by burning and applied input item is Raw Agarbatti 8 and 9 inches various colours machine made. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

49	Case No.:100/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00564/AM20/	RLA File :02/24/040/00144/AM20/	Lic.No/Date:0210209639 23.12.2019	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

50	Case No.:101/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00565/AM20/	RLA File :02/24/040/00146/AM20/	Lic.No/Date:0210209640 23.12.2019	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

51	Case No.:102/8/83-ALC1/2019	Party Name:PADMA PERFUMERY WORKS,	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Rejected
	HQ File :01/83/050/00566/AM20/	RLA File :07/24/040/00184/AM20/	Lic.No/Date:0710115901 23.12.2019	

Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Agarbatti and other Odiriferous preparations which operate by burning and applied input item is Raw Agarbatti 8 and 9 inches machine made. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.

52	Case No.:103/8/83-ALC1/2019	Party Name:ORKAY FRAGRANCE	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Reject
	HQ File :01/83/050/00567/AM20/	RLA File :07/24/040/00221/AM20/	Lic.No/Date:0710115902 23.12.2019	
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Agarbatti and other Odiriferous preparations which operate by burning and applied input item is Raw Agarbatti 8 inches machine made. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

53	Case No.:104/8/83-ALC1/2019	Party Name:SAVITRI SUNGANDALAYA,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Reject
	HQ File :01/83/050/00568/AM20/	RLA File :07/24/040/00190/AM20/	Lic.No/Date:0710115903 23.12.2019	
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Agarbatti and other Odiriferous preparations which operate by burning and applied input item is Raw Agarbatti 8/9/15 inches machine made. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

54	Case No.:106/8/83-ALC1/2019	Party Name:MARUTI MICA	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00570/AM20/	RLA File :24/24/040/00043/AM20/	Lic.No/Date:2410042963 24.12.2019	
	Decision: Committee decided to clear the case as per Public notice 24/2015-20 dated 07.10.2020.			

55	Case No.:107/8/83-ALC1/2019	Party Name:CHHENNA CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00571/AM20/	RLA File :05/23/040/00368/AM20/	Lic.No/Date:0510413075 24.12.2019	Defer Date:4.11.2020
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.				

56	Case No.:109/8/83-ALC1/2019	Party Name:CAMBAY FOODPAC LLP	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00573/AM20/	RLA File :52/24/040/00055/AM20/	Lic.No/Date:5210043281 24.12.2019	Defer Date:4.11.2020
Decision : Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 27.10.2020: 1. To indicate GSM of Import and export items and also specification of export item. 2. Complete calculation of requirement of Paper Board for making the export item, giving drawing / design. 3. Justification of 24% wastage, as claimed for raw material. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.				

57	Case No.:110/8/83-ALC1/2019	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00574/AM20/	RLA File :34/24/040/00253/AM20/	Lic.No/Date:3410045739 24.12.2019	Defer Date:4.11.2020
Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) All technical details as per Appendix -4. (ii) Manufacturing Process in detail chemistry & Mol. Weight % yield of reaction. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.				

58	Case No.:113/8/83-ALC1/2019	Party Name:INDIA PESTICIDES LIMITED,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0610039376	Defer

	:01/83/050/00577/AM20/	:06/24/040/00075/AM20/	26.12.2019	Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:114/8/83-ALC1/2019	Party Name:MALLOW INTERNATIONAL	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Reject
	HQ File :01/83/050/00578/AM20/	RLA File :32/24/040/00096/AM20/	Lic.No/Date:3210079307 26.12.2019	
59	Decision : The Committee considered the case as per agenda in presence of technical members and committee is of the opinion that no nexus can be established in the case as it is not possible to ensure that items imported only are exported after printing, in the absence of detailed specifications in both export and import items. Therefore committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

	Case No.:115/8/83-ALC1/2019	Party Name:PROEC ENERGY LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00579/AM20/	RLA File :05/24/040/00597/AM20/	Lic.No/Date:0510413106 26.12.2019	Defer Date:4.11.2020
60	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information against D/L issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:117/8/83-ALC1/2019	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00581/AM20/	RLA File :08/24/040/00307/AM20/	Lic.No/Date:0810146862 27.12.2019	Defer Date:4.11.2020
61	Decision : Hard copy received from the firm and has been sent to technical expert (SK) for examination and providing comments. The case has been re-listed for 4.11.2020.			

	Case No.:120/8/83-ALC1/2019	Party Name: PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00584/AM20/	RLA File :08/24/040/00308/AM20/	Lic.No/Date:0810146863 27.12.2019	Defer Date:4.11.2020
62	Decision : Hard copy received from the firm and has been sent to technical expert (SK) for examination and providing comments. The case has been re-listed for 4.11.2020.			

63	Case No.:121/8/83-	Party Name:BAJAJ	Meet No/Date:8/83-	Status:
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	ALC1/2019	POLYBLENDS PRIVATE LIMITED	ALC1/2020 4.11.2020	Deferred
	HQ File :01/83/050/00585/AM20/	RLA File :50/24/040/00015/AM20/	Lic.No/Date:5010002596 27.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:123/8/83-ALC1/2019	Party Name:ASTEC LIFESCIENCES LTD	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
64	HQ File :01/83/050/00587/AM20/	RLA File :03/94/040/00770/AM20/	Lic.No/Date:0310833744 27.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:122/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
65	HQ File :01/83/050/00586/AM20/	RLA File :02/24/040/00147/AM20/	Lic.No/Date:0210209651 30.12.2019	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

	Case No.:125/8/83-ALC1/2019	Party Name:ARCL ORGANICS LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
66	HQ File :01/83/050/00589/AM20/	RLA File :02/24/040/00155/AM20/	Lic.No/Date:0210209655 30.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:126/8/83-ALC1/2019	Party Name:SBL COLORTECH PVT LTD	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
67	HQ File :01/83/050/00590/AM20/	RLA File :03/95/040/00941/AM20/	Lic.No/Date:0310833797 31.12.2019	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on			

26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.

68	Case No.:129/8/83-ALC1/2019	Party Name:CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00593/AM20/	RLA File :31/83/040/00124/AM20/	Lic.No/Date:3110067644 31.12.2019	Defer Date:4.11.2020
	Decision : Hard copy received from the firm and has been sent to technical expert (SK) for examination and providing comments. The case has been re-listed for 4.11.2020.			

69	Case No.:130/8/83-ALC1/2019	Party Name:SRI VIJAYALAKSHMI AGARBATHI WORKS	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Rejected
	HQ File :01/83/050/00594/AM20/	RLA File :07/24/040/00225/AM20/	Lic.No/Date:0710115962 31.12.2019	
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Incenses Sticks (Agarbatti) and applied input item is Raw Agarbattis 9 inches. Committee observed that party has not given full specifications of Raw Agarbattis and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

70	Case No.:132/8/83-ALC1/2019	Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Withdraw
	HQ File :01/83/050/00596/AM20/	RLA File :02/24/040/00150/AM20/	Lic.No/Date:0210209658 01.01.2020	
	Decision : The Committee considered the case as per agenda. The firm vide their letter dated 05.10.2020 has informed that they have not made any import against the above license and on the basis of their requested to canceled the above license under intimation to them, the request to close the case. The Committee considered the case in the presence of technical members and in light of above letter of firm; it was decided to withdraw the case.			

71	Case No.:133/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00597/AM20/	RLA File :02/24/040/00151/AM20/	Lic.No/Date:0210209659 01.01.2020	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

	Case No.:134/8/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
72	HQ File :01/83/050/00598/AM20/	RLA File :02/24/040/00152/AM20/	Lic.No/Date:0210209660 01.01.2020	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

	Case No.:138/8/83-ALC1/2019	Party Name: MARUTI MICA	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
73	HQ File :01/83/050/00602/AM20/	RLA File :24/24/040/00045/AM20/	Lic.No/Date:2410042965 01.01.2020	
	Decision : Committee decided to clear this case as per Public notice 24/2015-20 dated 07.10.2020.			

	Case No.:135/8/83-ALC1/2019	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
74	HQ File :01/83/050/00599/AM20/	RLA File :03/94/040/00727/AM20/	Lic.No/Date:0310833845 02.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Final Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:136/8/83-ALC1/2019	Party Name:UPL LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00600/AM20/	RLA File :03/95/040/00871/AM20/	Lic.No/Date:0310833855 02.01.2020	Defer Date:4.11.2020
75	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) Past production-consumption data certified by Central Taxes & GST Authorities for the year 2018-19 and 2019-20. (ii) % Yield on molar basis for each step of manufacturing process. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

	Case No.:137/8/83-ALC1/2019	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
76	HQ File :01/83/050/00601/AM20/	RLA File :03/89/040/00032/AM20/	Lic.No/Date:0310833856 02.01.2020	Defer Date:4.11.2020

Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020:

(i) Copy of CIB Registration showing approved composition of export item.

(ii) Complete technical details as per 4 E.

(iii) Past production-consumption data certified by Customs (OR) Central Taxes & GST Authorities the year 2018-19 and 2019-20.

(iv) % Yield on molar basis for each step of manufacturing process.

Hence, the Committee decided to **Defer** the case. The case is re-listed for 4.11.2020..

77	Case No.:139/8/83-ALC1/2019	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00603/AM20/	RLA File :03/89/040/00031/AM20/	Lic.No/Date:0310833858 02.01.2020	Defer Date:4.11.2020
Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) Past production-consumption data certified by Customs (OR) Central Taxes & GST Authorities for the year 2018-19 and 2019-20. (ii) % Yield on molar basis for each step of manufacturing process. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.				

78	Case No.:140/8/83-ALC1/2019	Party Name:SBL COLORTECH PVT LTD	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00604/AM20/	RLA File :03/95/040/00921/AM20/	Lic.No/Date:0310833871 03.01.2020	Defer Date:4.11.2020
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.				

79	Case No.:141/8/83-ALC1/2019	Party Name: SREE VANI PERFUMERY WORKS,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Rejected
	HQ File :01/83/050/00605/AM20/	RLA File :07/24/040/00236/AM20/	Lic.No/Date:0710115973 03.01.2020	
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Agarbatti and other Odiriferous preparations which operate by burning and applied input item is Raw Agarbatti 8/9 inches machine made. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA				

immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.

80	Case No.:4/9/83-ALC1/2019	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00610/AM20/	RLA File :08/24/040/00226/AM20/	Lic.No/Date:0810146924 03.01.2020	Defer Date:4.11.2020
	Decision : Committee cleared the case as per Public notice 24/2015-20 dated 07.10.2020.			

81	Case No.:142/8/83-ALC1/2019	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00606/AM20/	RLA File :03/94/040/00696/AM20/	Lic.No/Date:0310833908 06.01.2020	
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 26.02.2020. Reminder on 29.07.2020 & Reminder have been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

82	Case No.:1/9/83-ALC1/2019	Party Name:KRISHI RASAYAN EXPORTS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00607/AM20/	RLA File :02/24/040/00156/AM20/	Lic.No/Date:0210209664 06.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) Copy of CIB Registration showing approved composition of export items. (ii) %Yield on Molar basis for each step of manufacturing process. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020..			

83	Case No.:2/9/83-ALC1/2019	Party Name:INSECTICIDES INDIA LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00608/AM20/	RLA File :03/94/040/00818/AM20/	Lic.No/Date:0310833943 06.01.2020	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (DNM) for providing the comments. The Case is relisted on 4.11.2020.			

84	Case No.:5/9/83-ALC1/2019	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
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	HQ File :01/83/050/00611/AM20/	RLA File :05/23/040/00383/AM20/	Lic.No/Date:0510413240 07.01.2020	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty.	Import item	Qty.
	EMAMECTION BENZOATE	12093.020 Kg	EMAMECTIN BENZOATE 95% TECH	607.7 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:7/9/83-ALC1/2019	Party Name:SALASAR LAMINATES LIMITED	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Approved
85	HQ File :01/83/050/00613/AM20/	RLA File :08/24/040/00319/AM20/	Lic.No/Date:0810146942 07.01.2020	
	Decision : Committee cleared the case as per Public notice 24/2015-20 dated 07.10.2020.			

	Case No.:6/9/83-ALC1/2019	Party Name:PRADHAN INTERNATIONAL	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Rejected
	HQ File :01/83/050/00612/AM20/	RLA File :07/24/040/00238/AM20/	Lic.No/Date:0710116000 08.01.2020	Defer Date:4.11.2020
86	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Agarbatti and other Odiriferous preparations which operate by burning 8/9/10 inches and applied input item is Raw Agarbatti 8/9/10 inches machine made. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

	Case No.:9/9/83-ALC1/2019	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Approved
87	HQ File :01/83/050/00615/AM20/	RLA File :05/24/040/00627/AM20/	Lic.No/Date:0510413245 08.01.2020	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty.	Import item	Qty.
	Cracked Heel Balm	60000 Kg	Radia 7336 (Decyl oleate)	7423.050
	Repairing Cream for	2000 Kg	Dimethicone DC-200, 100 CST	7423.050

cracked Heel			
Cracked Heels Cream Active Repair K+	10000 KG	Chlorphenesin	250.920
Cracked Heel Regenerating Cream	10000 Kg	Paraffin Wax 60-63	1640 Kg
		Cynergy TK	83.640
		Lanolin	4182
		D-Panthenol	585.480
		White Soft Paraffin	4100
		Carbomer Ultrez 10	292.740
		Euxyl K340	836.400
		Isolan GPS	8255.268
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

88	Case No.:10/9/83- ALC1/2019	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00616/AM20/	RLA File :05/24/040/00628/AM20/	Lic.No/Date:0510413246 08.01.2020	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
89	Export Item	Qty.	Import item	Qty.
	Scrubbing Cream	7200 KG	Tromethamine	94.248
	Exfoliating Foot Scrub	6000 Kg	FRAGRANCE LN46861 MOD	18.850
			Stearic Acid BP Powder	211.385
			White Beeswax (Cera Alba)	211.385
			Lactic acid	13.464
			Multifruit BSC	34.54 Kg
			Pumice Grains No. 3	2692.800
			Cetyl Esters Wax	211.385
			Paraffin Wax 52-54	2661.833
			Tegin M Glyceryl Stearate Veg (Glyceryl stearate)	211.385
			Euxyl K340	80.784
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

89	Case No.:11/9/83- ALC1/2019	Party Name:J.J.PLASTALLOY PRIVATE LIMITED	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00617/AM20/	RLA File :15/24/040/00006/AM20/	Lic.No/Date:1510022203 08.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

90	Case No.:12/9/83-ALC1/2019	Party Name:MESO CARBON INDIA PVT. LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00618/AM20/	RLA File :08/24/040/00328/AM20/	Lic.No/Date:0810146961 08.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

91	Case No.:13/9/83-ALC1/2019	Party Name:ACRYSIL LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00619/AM20/	RLA File :03/94/040/00842/AM20/	Lic.No/Date:0310833997 08.01.2020	Defer Date:4.11.2020
	Decision : Hard copy received from the firm and has been sent to technical expert (SK) for examination and providing comments. The case has been re-listed for 4.11.2020.			

92	Case No.:15/9/83-ALC1/2019	Party Name:CAMBAY FOODPAC LLP	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00621/AM20/	RLA File :52/24/040/00060/AM20/	Lic.No/Date:5210043295 08.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: To indicate GSM of Import and export items and also specification of export item. 1. Complete calculation of requirement of Paper Board for making the export item, giving drawing / design. 2. Justification of 24% wastage, as claimed for raw material. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

93	Case No.:18/9/83-ALC1/2019	Party Name:DOLPHIN POLYFILL PVT.LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00624/AM20/	RLA File :24/24/040/00041/AM20/	Lic.No/Date:2410042969 09.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

94	Case No.:19/9/83-ALC1/2019	Party Name:GREENLAM INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2020	Status: Deferred
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		4.11.2020	
HQ File :01/83/050/00625/AM20/	RLA File :05/23/040/00394/AM20/	Lic.No/Date:0510413267 09.01.2020	Defer Date:4.11.2020
Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 13.10.2020.The case is re-listed for 4.11.2020.			

Case No.:20/9/83-ALC1/2019	Party Name: RAVINDRA HERAEUS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
HQ File :01/83/050/00626/AM20/	RLA File :05/24/040/00549/AM20/	Lic.No/Date:0510413272 09.01.2020	Defer Date:4.11.2020
95	Decision : : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13.10.,2020: (i) Complete Specific export item description with content of each metal in export product. (ii) If exported already, provide shipping bill copy. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020..		

	Case No.:22/9/83-ALC1/2019	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00628/AM20/	RLA File :05/24/040/00638/AM20/	Lic.No/Date:0510413281 10.01.2020	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty.	Import item	Qty.
	Expert Care Intense Nourish Foot cream	25000 Kg	MYRISTYL ALCOHOL	As applied for
96	Foot & Nail Cream	6000 Kg	Fragrance Refresh (162192)	As applied for
			Dragosantol 100 (Bisabolol)	As applied for
			Paraffin Wax 60-63	As applied for
			LIQUID PARAFFIN BP	As applied for
			ALLANTOIN	As applied for
			Tegocare 450	As applied for
			Tegin M Glyceryl Stearate Veg	As applied for
			Xiameter PMX0345 Cyclosiloxane (Cyclopentasiloxane (DC-0345))	As applied for
			Vitamin E Acetate (Tocopheryl Acetate)	As applied for
			Xiameter PMX200 Silicone Fluid 100CS (Dimethicone DC-200, 100 cSt)	As applied for

		Glycerin BP/EP/USP (Glycerol)	As applied for
		D-Panthenol USP	As applied for
		Euxyl K340	As applied for
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

97	Case No.:23/9/83-ALC1/2019	Party Name:MPD INDUSTRIES PVT. LTD.,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00629/AM20/	RLA File :56/24/040/00029/AM20/	Lic.No/Date:5610005779 10.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 27.10.2020: - To provide material balance of all the raw materials for the manufacturing of the export item. - The calculation of solid resin content of export product with reference to solid resin content in raw materials used. - Complete calculation for requirement of raw materials (Both imported and indigenous) for making the export item. - Exact description with specification of export item. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

98	Case No.:24/9/83-ALC1/2019	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00630/AM20/	RLA File :03/95/040/00986/AM20/	Lic.No/Date:0310834084 13.01.2020	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty.	Import item	Qty.
	OPEN MESH FABRIC OF GLASS FIBRE	1 Kg	GLASS FILAMENT YARN	0.525 Kg
			ROVING	0.430 Kg
			RESIN FOR FIBREGLASS MESH COATING	0.095 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

99	Case No.:26/9/83-ALC1/2019	Party Name:SYNDICATE EXPORTS P.LTD,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00632/AM20/	RLA File :32/24/040/00103/AM20/	Lic.No/Date:3210079346 13.01.2020	Defer Date:4.11.2020
	Decision : The committee considered the case as per agenda and decided the following .			

	1) Write a letter to RA to verify the existence of the company The case has been re-listed for 4.11.2020.
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100	Case No.:27/9/83-ALC1/2019	Party Name:BLS POLYMERS LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00633/AM20/	RLA File :05/23/040/00330/AM20/	Lic.No/Date:0510413313 13.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

101	Case No.:30/9/83-ALC1/2019	Party Name:KIRI INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00636/AM20/	RLA File :08/24/040/00336/AM20/	Lic.No/Date:0810146987 13.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) %yield on molar basis for each step of manufacturing process. (ii) Material Balance for each step (iii) % content of each component of reaction orange, reaction yellow and reaction navy blue in the export product. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

102	Case No.:31/9/83-ALC1/2019	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00637/AM20/	RLA File :08/24/040/00327/AM20/	Lic.No/Date:0810146988 13.01.2020	Defer Date:4.11.2020
	Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 05.10.2020. Reply received on 13.10.2020 sent to Technical Expert (SK). The case is re-listed for 4.11.2020.			

103	Case No.:28/9/83-ALC1/2019	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00634/AM20/	RLA File :03/94/040/00837/AM20/	Lic.No/Date:0310834129 14.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

104	Case No.:29/9/83-ALC1/2019	Party Name:VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00635/AM20/	RLA File :03/95/040/00998/AM20/	Lic.No/Date:0310834139 14.01.2020	Defer Date:4.11.2020
	Decision : Hard copy received from the firm and has been sent to technical expert (DNM) for examination and providing comments. The case has been re-listed for 4.11.2020.			

105	Case No.:32/9/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00638/AM20/	RLA File :10/24/040/00086/AM20/	Lic.No/Date:1010060366 14.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

106	Case No.:33/9/83-ALC1/2019	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00639/AM20/	RLA File :05/24/040/00661/AM20/	Lic.No/Date:0510413336 15.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

107	Case No.:34/9/83-ALC1/2019	Party Name:INDIA PESTICIDES LIMITED,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Reject
	HQ File :01/83/050/00640/AM20/	RLA File :06/24/040/00083/AM20/	Lic.No/Date:0610039407 16.01.2020	
	Decision : Export item is a resultant of chemical reaction of two input items allowed in the authorisation. Party declared export item as a simple mixer of import items with their net contents, which in committees' opinion is not true. Therefore committee decided to reject the case.			

108	Case No.:35/9/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status:case Approved
	HQ File :01/83/050/00641/AM20/	RLA File :02/24/040/00162/AM20/	Lic.No/Date:0210209683 16.01.2020	
	Decision: The Committee considered the case as per agenda. The committee decided to withdraw			

the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.

109	Case No.:36/9/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00642/AM20/	RLA File :02/24/040/00163/AM20/	Lic.No/Date:0210209684 16.01.2020	
	Decision: The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

110	Case No.:38/9/83-ALC1/2019	Party Name:SUPERMINT EXPORTS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00644/AM20/	RLA File :05/24/040/00671/AM20/	Lic.No/Date:0510413368 17.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

111	Case No.:40/9/83-ALC1/2019	Party Name:GANGA RASAYANIE PVT LTD	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00646/AM20/	RLA File :03/94/040/00815/AM20/	Lic.No/Date:0310834292 17.01.2020	Defer Date:4.11.2020
	Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 09.10.2020.The case is re-listed for 4.11.2020.			

112	Case No.:41/9/83-ALC1/2019	Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00647/AM20/	RLA File :03/94/040/00857/AM20/	Lic.No/Date:0310834295 17.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

113	Case No.:43/9/83-ALC1/2019	Party Name:BANARAS BEADS LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00649/AM20/	RLA File :03/94/040/00009/AM20/	Lic.No/Date:150022206 dated 22.01.2020	Defer Date:4.11.2020
	Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L raised. D/L has been issued to the applicant by DPIIT.The case is re-listed for 4.11.2020.			

114	Case No.:44/9/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Withdraw
	HQ File :01/83/050/00650/AM20/	RLA File :02/24/040/00166/AM20/	Lic.No/Date:0210209704 22.01.2020	
	Decision : The Committee considered the case as per agenda. The firm vide their letter dated 30.09.2020 has informed that they have not made any import against the above license and on the basis of their requested to canceled the above license under intimation to them, the request to close the case. The Committee considered the case in the presence of technical members and in light of above letter of firm; it was decided to withdraw the case.			
115	Case No.:46/9/83-ALC1/2019	Party Name:ARCL ORGANICS LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00652/AM20/	RLA File :02/24/040/00171/AM20/	Lic.No/Date:0210209713 24.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			
116	Case No.:48/9/83-ALC1/2019	Party Name:INSECTICIDES INDIA LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00654/AM20/	RLA File :03/94/040/00895/AM20/	Lic.No/Date:0310834452 24.01.2020	Defer Date:4.11.2020
	Decision : File alongwith Hard copy furnished by the firm sent to Technical Expert (DNM)for providing comments. The case is re-listed for 4.11.2020.			
117	Case No.:50/9/83-ALC1/2019	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Rejected
	HQ File :01/83/050/00656/AM20/	RLA File :05/23/040/00413/AM20/	Lic.No/Date:0510413449 24.01.2020	
	Decision : As per para 4.11 (a)(i) of FTP, no Advance Authorisation shall be issued for all vegetable/edible oils of Chapter-15. However, it is not known, how and why Advance Authorisation was issued in Violation of FTP. Therefore committee decided to reject the case.			
118	Case No.:51/9/83-ALC1/2019	Party Name:KRISHI RASAYAN,Kolkata	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00657/AM20/	RLA File :02/24/040/00168/AM20/	Lic.No/Date:0210209717 24.01.2020	Defer Date:4.11.2020

	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.		
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	Case No.: 52/9/83-ALC1/2019	Party Name:VISHNU CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status:
119	HQ File :01/83/050/00658/AM20/	RLA File :09/24/040/00463/AM20/	Lic.No/Date:0910068417 27.01.2020	
	Decision : File alongwith Hard copy furnished by the firm sent to Technical Expert (SK) for providing comments. The case is re-listed for 4.11.2020			

	Case No.: 53/9/83-ALC1/2019	Party Name:MERIT POLYPLAST	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
120	HQ File :01/83/050/00659/AM20/	RLA File :03/95/040/01029/AM20/	Lic.No/Date:0310834491 27.01.2020	Defer Date:4.11.2020
	Decision : The committee considered the case as per agenda and decided to call for information. In this regard, D/L has been issued to the applicant on 13.10.2020.The case is re-listed for 4.11.2020.			

	Case No.: 54/9/83-ALC1/2019	Party Name:AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
121	HQ File :01/83/050/00660/AM20/	RLA File :05/23/040/00414/AM20/	Lic.No/Date:0510413461 27.01.2020	Defer Date:4.11.2020
	Decision : Committee decided to clear the case as per Public notice 24/2015-20 dated 07.10.2020.			

	Case No.: 56/9/83-ALC1/2019	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
122	HQ File :01/83/050/00662/AM20/	RLA File :30/24/040/00117/AM20/	Lic.No/Date:3010105018 28.01.2020	Defer Date:4.11.2020
	Decision : Committee decided to clear the case as per Public notice 24/2015-20 dated 07.10.2020.			

	Case No.:57/9/83-ALC1/2019	Party Name:STYLAM INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
123	HQ File :01/83/050/00663/AM20/	RLA File :30/24/040/00118/AM20/	Lic.No/Date:3010105019 28.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-			

	ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020:		
	1. Manufacturing process indicating stage wise wastage of raw materials and sizes of export item. 2. Complete calculation for requirement of raw materials giving function / application of each raw material in export product. 3. Reason for asking Acrylic Lacquer at import S. No at 6 to 9 and to provide specification of each type of Lacquer. 4. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.		
	Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020		

124	Case No.:58/9/83-ALC1/2019	Party Name:DETPAK INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00664/AM20/	RLA File :03/94/040/00916/AM20/	Lic.No/Date:0310834516 28.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

125	Case No.:60/9/83-ALC1/2019	Party Name:DARSHAN INTERNATIONAL,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Reject
	HQ File :01/83/050/00666/AM20/	RLA File :07/24/040/00235/AM20/	Lic.No/Date:0710116084 29.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Incenses Sticks (Agarbatti) and applied input item is Raw Agarbattis . Committee observed that party has not given full specifications of Raw Incense Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

126	Case No.:61/9/83-ALC1/2019	Party Name:UNITED CHEMIE PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00667/AM20/	RLA File :08/24/040/00358/AM20/	Lic.No/Date:0810147114 30.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020.			

127	Case No.:62/9/83-ALC1/2019	Party Name:KIRI INDUSTRIES LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00668/AM20/	RLA File :08/24/040/00359/AM20/	Lic.No/Date:081014712 8 30.01.2020	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty.	Import item	Qty.
	KIRACTIVE BLUE KNR	1 Kg	META BASE CONDENSE	0.470 Kg
			BROMAMINE ACID	0.744 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

128	Case No.:63/9/83-ALC1/2019	Party Name:Crystal Crop Protection Limited	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00669/AM20/	RLA File :15/24/040/00416/AM20/	Lic.No/Date:0510413484 Dated 30.01.2020	Defer Date:4.11.2020
	Decision : File alongwith Hard copy furnished by the firm sent to Technical Experts (DNM) for providing comments. The case is re-listed for 4.11.2020.			

129	Case No.:64/9/83-ALC1/2019	Party Name:INTERNATIONAL TRADERS.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00670/AM20/	RLA File :03/94/040/00926/AM20/	Lic.No/Date:0310834563 30.01.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) Complete calculation for requirement of raw material giving drawing and design of cutting from the coated paper for manufacturing the Export product. (ii). Reason for indicating Plastic products in Export description when it is made up of coated paper (iv) Justification for higher wastage. (v) Separate quantity of export and import item of specific range of GSM, as GSM range is high from 160 to 255. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020			

130	Case No.:65/9/83-ALC1/2019	Party Name:RAJSHA CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File	RLA File	Lic.No/Date:341004	Defer

	:01/83/050/00671 /AM20/	:34/24/040/00345/AM 20/	5839 31.01.2020	Date:4.11.202 0
	Decision : File alongwith Hard copy furnished by the firm sent to Technical Experts (DNM) for providing comments. The case is re-listed for 4.11.2020.			

	Case No.:66/9/83- ALC1/2019	Party Name:INTERNATIONAL TRADERS.	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00672/AM20/	RLA File :03/94/040/00925/AM20/	Lic.No/Date:0310834567 31.01.2020	Defer Date:4.11.2020
131	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) Complete calculation for requirement of raw material giving drawing and design of cutting from the coated paper for manufacturing the Export product. (ii). Reason for indicating Plastic products in Export description when it is made up of coated paper. (iii) Justification for higher wastage. (iv) Separate quantity of export and import item of specific range of GSM, as GSM range is high from 160 to 255. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020			

	Case No.:67/9/83- ALC1/2019	Party Name:TEX YEAR INDUSTRIAL ADHESIVES PVT. LTD.	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00673/AM20/	RLA File :03/95/040/01054/AM20/	Lic.No/Date:0310834575 31.01.2020	Defer Date:4.11.2020
132	Decision : File alongwith Hard copy furnished by the firm sent to Technical Experts (DNM) for providing comments. The case is re-listed for 4.11.2020.			

		Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status:Case Approved
	HQ File :01/83/050/00674/AM20/	RLA File :02/24/040/00174/AM20/	Lic.No/Date:0210209734 31.01.2020	
133	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020.			

	Case No.:69/9/83- ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status:Case Approved
	HQ File :01/83/050/00675/AM20/	RLA File :02/24/040/00175/AM20/	Lic.No/Date:0210209735 31.01.2020	
134				

	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020		
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135	Case No.:70/9/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status:Case Approved
	HQ File :01/83/050/00676/AM20/	RLA File :02/24/040/00176/AM20/	Lic.No/Date:0210209736 31.01.2020	Defer Date:
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020			

136	Case No.:72/9/83-ALC1/2019	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status:Approved
	HQ File :01/83/050/00678/AM20/	RLA File :03/95/040/01041/AM20/	Lic.No/Date:0310834592 03.02.2020	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	OPEN MESH FABRIC OF GLASS FIBRE	1 Kg	GLASS FILAMENT YARN	0.525 Kg
			ROVING	0.430 Kg
			RESIN FOR FIBERGLASS MESH COATING	0.095 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

137	Case No.:73/9/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status:Case Deferred
	HQ File :01/83/050/00679/AM20/	RLA File :05/23/040/00420/AM20/	Lic.No/Date:0510413511 dated 03.02.2020	Defer Date:
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020			

138	Case No.:75/9/83-ALC1/2019	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status:Deferred
	HQ File :01/83/050/00681/AM20/	RLA File :03/95/040/01066/AM20/	Lic.No/Date:0310834679 06.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on			

	31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020
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139	Case No.:76/9/83-ALC1/2019	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00682/AM20/	RLA File :03/95/040/01059/AM20/	Lic.No/Date:0310834680 06.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 29.07.2020. Reminder has been sent to the firm on 13.10.2020. The Case is re-listed for 4.11.2020			

140	Case No.:77/9/83-ALC1/2019	Party Name:SAINT-GOBAIN INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00683/AM20/	RLA File :04/24/040/00174/AM20/	Lic.No/Date:0410166506 06.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: 1. Weight of export product in kg term 2. Complete calculation for requirement of raw materials giving specifications of item No. 11 to 17. 3. Production of export product vis-a vis consumption of all the ii raw materials for the last three years duly certified by C.A Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020			

141	Case No.:78/9/83-ALC1/2019	Party Name:INDIA PESTICIDES LIMITED,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00684/AM20/	RLA File :06/24/040/00088/AM20/	Lic.No/Date:0610039435 06.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020.			

142	Case No.:79/9/83-ALC1/2019	Party Name:BANARAS BEADS LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00685/AM20/	RLA File :15/24/040/00010/AM20/	Lic.No/Date:1510022208 06.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020.			

143	Case No.:80/9/83-	Party Name:ALPS	Meet No/Date:8/83-	Status: Deferred
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ALC1/2019	CHEMICALS PVT LTD	ALC1/2020 4.11.2020	
HQ File :01/83/050/00686/AM20/	RLA File :08/24/040/00367/AM20/	Lic.No/Date:0810147185 06.02.2020	Defer Date:4.11.2020
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
DIRECT BROWN 44-LIQUID (DYE CONTENT 23.80%)	1 Kg	META PHENYLENE DIAMINE	0.120 Kg
		SODIUM NITRITE	0.093 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.:81/9/83- ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Deferred
HQ File :01/83/050/00687/AM20/	RLA File :08/24/040/00044/AM20/	Lic.No/Date:0810147187 06.02.2020	Defer Date:4.11.2020
144	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 15,10,2020:		
	(i) Certificate of Analysis Consumption and % Non Volatile matter of Export Product.		
	Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.		

Case No.:82/9/83- ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Deferred
HQ File :01/83/050/00688/AM20/	RLA File :08/24/040/00269/AM20/	Lic.No/Date:0810147197 07.02.2020	Defer Date:4.11.2020
145	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020:		
	(i) Certificate of Analysis Consumption & % Non Volatile matter of Export Product. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.		

Case No.:83/9/83- ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83- ALC1/2020 4.11.2020	Status: Deferred
HQ File :01/83/050/00689/AM20/	RLA File :08/24/040/00305/AM20/	Lic.No/Date:0810147200 07.02.2020	Defer Date:4.11.2020
146			

	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) Certificate of Analysis Consumption & % Non Volatile matter of Export Product. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.		
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	Case No.:84/9/83-ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00690/AM20/	RLA File :08/24/040/00332/AM20/	Lic.No/Date:0810147201 07.02.2020	Defer Date:4.11.2020
147	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 27.10.2020: (i) Certificate of Analysis Consumption & % Non Volatile matter of Export Product. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

	Case No.:85/9/83-ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00691/AM20/	RLA File :08/24/040/00344/AM20/	Lic.No/Date:0810147202 07.02.2020	Defer Date:4.11.2020
148	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) Certificate of Analysis Consumption & % Non Volatile matter of Export Product. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

	Case No.:86/9/83-ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00692/AM20/	RLA File :08/24/040/00349/AM19/	Lic.No/Date:0810147203 07.02.2020	Defer Date:4.11.2020
149	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: (i) Certificate of Analysis Consumption & % Non Volatile matter of Export Product. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

	Case No.:87/9/83-ALC1/2019	Party Name:SPOTON COATINGS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
150	HQ File	RLA File	Lic.No/Date:5210043325	Defer

	:01/83/050/00693/AM20/	:52/24/040/00067/AM20/	10.02.2020	Date:4.11.2020
	Decision: The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:88/9/83-ALC1/2019	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: deferred
151	HQ File :01/83/050/00694/AM20/	RLA File :07/24/040/00265/AM20/	Lic.No/Date:0710116110 11.02.2020	Defer Date:4.11.2020
	Decision: The Committee considered the case as per agenda in presence of technical members and decided defer the case for want of copy of application. Party may be reminded by a letter calling for hard copy of application.			

	Case No.:89/9/83-ALC1/2019	Party Name: SRI VIJAYALAKSHMI AGARBATHI WORKS	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00695/AM20/	RLA File :07/24/040/00260/AM20/	Lic.No/Date:0710116111 11.02.2020	Defer Date:4.11.2020
152	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Incenses Sticks (Agarbatti) and applied input item is Raw Agarbattis. Committee observed that party has not given full specifications of Raw Incense Sticks and also finished products. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

	Case No.:90/9/83-ALC1/2019	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
153	HQ File :01/83/050/00696/AM20/	RLA File :08/24/040/00370/AM20/	Lic.No/Date:0810147220 11.02.2020	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (DNM) for providing the comments. The Case is relisted on 4.11.2020.			

	Case No.:91/9/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status:Case Approved
154	HQ File :01/83/050/00697/AM20/	RLA File :02/24/040/00181/AM20/	Lic.No/Date:0210209752 11.02.2020	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020			

155	Case No.:92/9/83-ALC1/2019	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00698/AM20/	RLA File :03/94/040/00933/AM20/	Lic.No/Date:0310834789 11.02.2020	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (DNM) for providing the comments. The Case is relisted on 4.11.2020.			

156	Case No.:93/9/83-ALC1/2019	Party Name: HERANBA INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved
	HQ File :01/83/050/00699/AM20/	RLA File :03/94/040/00735/AM20/	Lic.No/Date:0310834791 11.02.2020	
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty.	Import item	Qty.
	TRICYCLAZOLE TECHNICAL 95% MIN	1 Kg	4-METHYL-2-HYDRAZINE BENZOTHAZOLE (4HMBT)	1.02 Kg
			FORMIC ACID	0.245 Kg
			CUSTIC SODA LYE	0.200 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee				

157	Case No.:94/9/83-ALC1/2019	Party Name:AGRO LIFE SCIENCE CORPORATION	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status:Case Approved
	HQ File :01/83/050/00700/AM20/	RLA File :02/24/040/00182/AM20/	Lic.No/Date:0210209753 11.02.2020	
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as the case was earlier approved in NC Meeting No.06/20 dated 13.08.2020			

158	Case No.:95/9/83-ALC1/2019	Party Name:CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00701/AM20/	RLA File :31/83/040/00147/AM20/	Lic.No/Date:3110067683 12.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020:			
	(i) Certificate of Analysis of Export (ii) Certificate of Analysis from foreign Soppier			

	(iii) Why export is called Indian Spearmint when 60% is imported item (iv) Details of Indigin input with quantity. (v) Complete set of Application. (vi) Justification how to ensure nexus that all the import items have been consumed in the export item. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.
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	Case No.:96/9/83-ALC1/2019	Party Name:AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
159	HQ File :01/83/050/00702/AM20/	RLA File :05/23/040/00440/AM20/	Lic.No/Date:0510413594 12.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:97/9/83-ALC1/2019	Party Name:SRI AYYAPPAN FINE ARTS	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
160	HQ File :01/83/050/00703/AM20/	RLA File :32/24/040/00116/AM20/	Lic.No/Date:3210079398 12.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:98/9/83-ALC1/2019	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
161	HQ File :01/83/050/00704/AM20/	RLA File :08/24/040/00373/AM20/	Lic.No/Date:0810147227 12.02.2020	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (DNM) for providing the comments. The Case is relisted on 4.11.2020.			

	Case No.:99/9/83-ALC1/2019	Party Name:GRASIM INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
162	HQ File :01/83/050/00705/AM20/	RLA File :34/24/040/00350/AM20/	Lic.No/Date:3410045869 12.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020:			

	1) 1.Manufacturing process giving chemical reaction and calculation based on molecular weight of both reactant and product. 2. Yield of chemical reaction. 3. Production of export product vis a vis consumption of all the raw materials duly certified by Chartered Accountant for the last three years. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.
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163	Case No.:100/9/83-ALC1/2019	Party Name:ASTEC LIFESCIENCES LTD	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00706/AM20/	RLA File :03/94/040/00952/AM20/	Lic.No/Date:0310834831 13.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020.			

164	Case No.:101/9/83-ALC1/2019	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Reject
	HQ File :01/83/050/00707/AM20/	RLA File :03/94/040/00963/AM20/	Lic.No/Date:0310834836 13.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and decided to reject the case as No Specific import or export item mentioned. . RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

165	Case No.:102/9/83-ALC1/2019	Party Name:ACCRA PAC (INDIA) PVT.LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00708/AM20/	RLA File :03/94/040/00854/AM20/	Lic.No/Date:0310834838 13.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020.			

166	Case No.:103/9/83-ALC1/2019	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00709/AM20/	RLA File :32/24/040/00117/AM20/	Lic.No/Date:3210079404 14.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and decided to call the authorisation holder for PH.			

167	Case No.:104/9/83-	Party Name:KALPAKA	Meet No/Date:8/83-	Status:
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	ALC1/2019	CHEMICALS PRIVATE LIMITED	ALC1/2020 4.11.2020	Deferred
	HQ File :01/83/050/00710/AM20/	RLA File :32/24/040/00122/AM20/	Lic.No/Date:3210079405 14.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and decided to call the party for PH.			

	Case No.:105/9/83-ALC1/2019	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
168	HQ File :01/83/050/00711/AM20/	RLA File :32/24/040/00125/AM20/	Lic.No/Date:3210079406 14.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and decided to call the party for PH.			

	Case No.:106/9/83-ALC1/2019	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
169	HQ File :01/83/050/00712/AM20/	RLA File :32/24/040/00118/AM20/	Lic.No/Date:3210079407 14.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and decided to call the party for PH.			

	Case No.:107/9/83-ALC1/2019	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
170	HQ File :01/83/050/00713/AM20/	RLA File :32/24/040/00119/AM20/	Lic.No/Date:3210079408 14.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and decided to call the party for PH.			

	Case No.:108/9/83-ALC1/2019	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
171	HQ File :01/83/050/00714/AM20/	RLA File :32/24/040/00121/AM20/	Lic.No/Date:3210079409 14.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and decided to call the party for PH.			

	Case No.:112/9/83-ALC1/2019	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
172	HQ File	RLA File	Lic.No/Date:3210079410	Defer

	:01/83/050/00718/AM20/	:32/24/040/00120/AM20/	14.02.2020	Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and decided to call the party for PH.			

	Case No.:113/9/83-ALC1/2019	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
173	HQ File :01/83/050/00719/AM20/	RLA File :32/24/040/00124/AM20/	Lic.No/Date:3210079411 14.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and decided to call the party for PH.			

	Case No.:114/9/83-ALC1/2019	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
174	HQ File :01/83/050/00720/AM20/	RLA File :32/24/040/00123/AM20/	Lic.No/Date:3210079412 14.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and decided to call the party for PH.			

175

Case No.:109/9/83-ALC1/2019	Party Name:BODAL CHEMICALS LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Approved																														
HQ File :01/83/050/00715/AM20/	RLA File :08/24/040/00362/AM20/	Lic.No/Date:081014724 0 17.02.2020																															
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-																																	
<table><tr><td>Export Item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>ACID BLACK 210 (H/C) (Dye content 85%)</td><td>1 Kg</td><td>PARA NITRO ANILINE</td><td>0.125 Kg</td></tr><tr><td colspan="2" rowspan="8"></td><td>ANILINE OIL</td><td>0.111 Kg</td></tr><tr><td>ACETIC ACID</td><td>0.075 Kg</td></tr><tr><td>PARA AMINO ACETANILIDE</td><td>0.162 Kg</td></tr><tr><td>H ACID</td><td>0.289 Kg</td></tr><tr><td>CAUSTIC SODA</td><td>0.090 Kg</td></tr><tr><td>SODA ASH</td><td>0.297 Kg</td></tr><tr><td>META PHENYLENE DIAMINE</td><td>0.104 Kg</td></tr><tr><td>SODIUM NITRITE</td><td>0.205 Kg</td></tr><tr><td colspan="4">RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.</td></tr></table>				Export Item	Qty.	Import item	Qty.	ACID BLACK 210 (H/C) (Dye content 85%)	1 Kg	PARA NITRO ANILINE	0.125 Kg			ANILINE OIL	0.111 Kg	ACETIC ACID	0.075 Kg	PARA AMINO ACETANILIDE	0.162 Kg	H ACID	0.289 Kg	CAUSTIC SODA	0.090 Kg	SODA ASH	0.297 Kg	META PHENYLENE DIAMINE	0.104 Kg	SODIUM NITRITE	0.205 Kg	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			
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		META PHENYLENE DIAMINE	0.104 Kg																														
		SODIUM NITRITE	0.205 Kg																														
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.																																	

176	Case No.:110/9/83-ALC1/2019	Party Name:PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/00716/AM20/	RLA File :08/24/040/00368/AM20/	Lic.No/Date:0810147241 17.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020			

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177	Case No.:111/9/83-ALC1/2019	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00717/AM20/	RLA File :03/94/040/00530/AM20/	Lic.No/Date:0310834900 17.02.2020	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (DNM) for providing the comments. The Case is relisted on 4.11.2020.			

178	Case No.:115/9/83-ALC1/2019	Party Name:REGENCY CHEMICALS	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Reject
	HQ File :01/83/050/00721/AM20/	RLA File :07/24/040/00270/AM20/	Lic.No/Date:0710116133 17.02.2020	
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Agarbatti and other Odiriferous preparations which operate by burning 11 inches and applied input item is Raw Agarbatti 11 inches machine made. Committee observed that party has not given full specifications of Raw Agarbatti Sticks and export items. Committee is of the opinion that it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorisation are only used in the items being exported. In view of the above, committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

179	Case No.:116/9/83-ALC1/2019	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Deferred
	HQ File :01/83/050/00722/AM20/	RLA File :05/24/040/00726/AM20/	Lic.No/Date:0510413642 18.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020			

180	Case No.:117/9/83-	Party Name:KRISHI	Meet No/Date:8/83-	Status:
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	ALC1/2019	RASAYAN EXPORTS PRIVATE LIMITED	ALC1/2020 4.11.2020	Deferred
	HQ File :01/83/050/00723/AM20/	RLA File :02/24/040/00184/AM20/	Lic.No/Date:0210209773 18.02.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 8/83-ALC1/2020 dated 09.10.2020, followed by Reminder on 13,10,2020: i) Copy of CIB Registration showing approved composition of export item ii) Complete Chemical reaction with Mol. Weight iii) % yield on molar basis for each step of manufacturing process. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.			

181	Case No.:1/4/83-ALC1/2020	Party Name:INSECTICIDES INDIA LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/00859/AM21/	RLA File :03/94/040/00089/AM21/	Lic.No/Date:0310836411 28.05.2020	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (DNM) for providing the comments. The Case is relisted on 4.11.2020.			

182	Case No.:2/4/83-ALC1/2020	Party Name:CANOPUS WET WIPES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/00860/AM21/	RLA File :07/24/040/00045/AM21/	Lic.No/Date:0710116519 28.05.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020			

183	Case No.:3/4/83-ALC1/2020	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/00861/AM21/	RLA File :10/24/040/00009/AM21/	Lic.No/Date:1010060511 28.05.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020			

184	Case No.:4/4/83-ALC1/2020	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File	RLA File	Lic.No/Date:1010060512	Defer

	:01/83/050/00862/AM21/	:10/24/040/00010/AM21/	28.05.2020	Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020			

185	Case No.:5/4/83-ALC1/2020	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/00863/AM21/	RLA File :10/24/040/00011/AM21/	Lic.No/Date:1010060510 28.05.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 31.07.2020. Reminder has been sent to the firm on 19.10.2020. The Case is re-listed for 4.11.2020			

186	Case No.:2/8/83-ALC1/2020	Party Name:FRUZYME BIOTECH INDIA PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/00999/AM21/	RLA File :32/24/040/00029/AM21/	Lic.No/Date:3210079631 30.07.2020	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (DNM) for providing the comments. The Case is relisted on 4.11.2020.			

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Case No.:1/8/83-ALC1/2020	Party Name:ANANTA MEDICARE LIMITED	Meet No/Date:8/83- ALC1/2020 4.11.2020	STATUS CASE :APPROVED
HQ File :01/83/050/00998/AM21/	RLA File :05/23/040/00112/AM21/	Lic.No/Date:051041480 1 31.07.2020	Defer Date:4.11.202 0
Decision : This case was approved by the committee as follows:			
Export Item	Qty.	Import item	Qty.
Intinova Cosmetic Gel 5 gm	97850 number	AMJC202001 INTINOVA TUBE 5 MG (Empty Plastic tube)	98828 number
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

188	Case No.:8/8/83-ALC1/2020	Party Name:SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/01005/AM21/	RLA File :09/24/040/00228/AM21/	Lic.No/Date:0910069012 31.07.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it			

	was noted that the firm has not furnished the information called for. Deficiency letter was issued on 19.10.2020. The Case is re-listed for 4.11.2020
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189	Case No.:3/8/83-ALC1/2020	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/01000/AM21/	RLA File :08/24/040/00114/AM21/	Lic.No/Date:0810148275 04.08.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 19.10.2020. The Case is re-listed for 4.11.2020.			

190	Case No.:4/8/83-ALC1/2020	Party Name:BIOINGREDIA NATURAL PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/01001/AM21/	RLA File :10/24/040/00035/AM21/	Lic.No/Date:1010060607 05.08.2020	Defer Date:4.11.2020
	Decision : Committee discussed the case and decided as follows. 1) The Authorisation holder has not submitted Hard copy application so far. Same may be called for. 2) Specifications of export and import items may be furnished. Export item also described in vague manner. 3) Certificate of analysis with all technical details of both export and import items. 4) Export order copy where details of export item is mentioned.			

191	Case No.:5/8/83-ALC1/2020	Party Name:BANARAS BEADS LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/01002/AM21/	RLA File :15/24/040/00002/AM21/	Lic.No/Date:1510022221 06.08.2020	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (NL) for providing the comments. The Case is relisted on 4.11.2020.			

192	Case No.:6/8/83-ALC1/2020	Party Name:BAJAJ SUPERPACK INDIA LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/01003/AM21/	RLA File :50/24/040/00008/AM21/	Lic.No/Date:5010002701 06.08.2020	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (DNM) for providing the comments. The Case is relisted on 4.11.2020.			

193	Case No.:7/8/83-ALC1/2020	Party Name:AIRO LAM LIMITED,	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
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194	HQ File :01/83/050/01004/AM21/	RLA File :08/24/040/00093/AM21/	Lic.No/Date:081014830 1 07.08.2020	Defer Date:4.11.2020
	Decision : Committee decided that this case may be cleared as per SION published vide Public notice 24/2015-20 dated 07.10.2020 or as applied, which ever is less.			
	Case No.:9/8/83-ALC1/2020	Party Name:HEMANI CROP CARE PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/01006/AM21/	RLA File :03/94/040/00323/AM21/	Lic.No/Date:031083758 1 10.08.2020	Defer Date:4.11.2020
194	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty.	Import item	Qty.
	Metribuzin Technical 97% MIN	1 Kg	4-AMINO-6-(TERT-BUTYL)-3-MERCAPTO-1,2, 4-TRIAZIN-5(4H)-ONE (TRAZINONE) (CAS NO: 33509-43-2)	1.125 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

195	Case No.:10/8/83-ALC1/2020	Party Name:CAPRI COATING SOLUTIONS	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/01007/AM21/	RLA File :03/94/040/00317/AM21/	Lic.No/Date:0310837600 10.08.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 19.10.2020. The Case is re-listed for 4.11.2020.			

196	Case No.:11/8/83-ALC1/2020	Party Name:CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
	HQ File :01/83/050/01008/AM21/	RLA File :31/83/040/00037/AM21/	Lic.No/Date:3110067808 11.08.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information. Committee once gain has gone through the case and called for the following information. (i) Certificate of Analysis of Export (ii) Certificate of Analysis from foreign supplier (iii) Why export is called Indian Spearmint when 60% is imported item (iv) Details of Indigenous input with quantity.			

	(v) Complete set of Application. (vi) Authorisation holder should clarify, how it will be proved that import items were actually used in export product. Hence, the Committee decided to Defer the case. The case is re-listed for 4.11.2020.

	Case No.:12/8/83-ALC1/2020	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
197	HQ File :01/83/050/01009/AM21/	RLA File :05/23/040/00111/AM21/	Lic.No/Date:0510414870 11.08.2020	Defer Date:4.11.2020
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (DNM) for providing the comments. The Case is relisted on 4.11.2020.			

	Case No.:13/8/83-ALC1/2020	Party Name:PLASTIC HOUSE	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status case :Deferred
198	HQ File :01/83/050/01010/AM21/	RLA File :34/24/040/00120/AM21/	Lic.No/Date:3410046284 11.08.2020	Defer Date:4.11.2020
	Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the firm has not furnished the information called for. Deficiency letter was issued on 19.10.2020. The Case is re-listed for 4.11.2020.			

	Case No.:14/8/83-ALC1/2020	Party Name:HERANBA INDUSTRIES LTD.	Meet No/Date:8/83-ALC1/2020 4.11.2020	Status: Case Deferred
199	HQ File :01/83/050/01011/AM21/	RLA File :03/94/040/00312/AM21/	Lic.No/Date:0310837647 13.08.2020	Defer Date:
	Decision : File along with Hard copy received from the firm and has been sent to technical expert (DNM) for providing the comments. D/L issued on 5.10.2020. Reply received by the firm sent to technical expert .The Case is relisted on 4.11.2020.			

Date:20.10.2020
Place: New Delhi

Chetan Parkash Jaggarwal
Foreign Trade Development Officer